

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 333 of 2018**

**IN THE MATTER OF:**

**Coimbatore Gem & Jewellery  
Industry Pvt. Ltd.**

**...Appellant**

**Vs**

**The Registrar of Companies,  
Tamil Nadu, Coimbatore**

**....Respondent**

**Present:**

**For Appellant:       None.**

**For Respondent:     None.**

**ORDER**

**03.10.2018**       Earlier when the matter was taken up on 26<sup>th</sup> September, 2018, nobody appeared and following order was passed:

*“In spite of repeated calls, no body appears on behalf of the appellant. To give another opportunity to the appellant, the matter(s) is adjourned.*

*Post the case ‘for Admission (Fresh Case)’ on 3<sup>rd</sup> October, 2018.”*

Today also in spite of repeated calls nobody appears on behalf of the Appellant.

This appeal has been preferred under Section 421 of Companies Act, 2013 after a delay of 198 days. As per sub section (2) of Section 421 of Companies Act, 2013, no appeal can be entertained by this Appellate Tribunal if it is filed beyond 45 days in addition to 45 days’ time granted to file the appeal. For the said reason,

this Appellate Tribunal having no jurisdiction, the delay cannot be condoned. Petition for condonation of delay is accordingly dismissed and in result, the appeal is dismissed being barred by limitation.

I.A. No. 1541 of 2018 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*Akc/Gc*